

(26)

Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.23/2009

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st July, 2017, 10.30 A.M

| Name of the Company | | Pawan Kumar Budhia & Anr Versus Jaybee Properties Pvt.Ltd & Ors | | |
|---------------------|--|---|-----------------------|-----------|
| Under Section | | 397/398 | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date | |
| 1. | PRANTIK GHARAI (Adv) | Petitioner | <i>Debasri Mallik</i> | 31/7/2017 |
| 2 | DEBASRI MALLIK (Adv). | | | |
| 1. | S. M. Gupta, FCS | Respondents no. 1 to 3 | <i>S. M. Gupta</i> | 31/7/17 |

Ld. Counsel for the petitioner and the Ld. Pr. CS for the respondents are present.

Both the parties have filed Terms of Settlement and joint request has been made that the petition is to be decided in Terms of Settlement.

ORDER

Prayer is allowed. Petition is decided in terms of settlement. Terms of settlement shall be part of the decree. All interim orders, if any, are hereby vacated.

S. M. Gupta
(Vijai Pratap Singh)
Member (J)